

**THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):** (a) No, Sir.

(b) and (c). Do not arise.

**Tax Evasion by Birlas and others in 1969-70**

\*889. **SHRI C. K. CHANDRAPAN:** Will the Minister of FINANCE be pleased to state :

(a) whether there was an allegation of tax evasion against the Birlas in the year 1969-70 ;

(b) the names of other monopoly houses against whom similar allegations were made ; and

(c) the specification taken against them ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** (a) During the year 1969-70 some allegations of tax evasion by assessees connected with Birlas have come to the notice of the Income-tax Department.

(b) Allegations of tax evasion are received in respect of individuals, firms and companies and not in respect of any group as such. Compilation of information in respect of various individuals, firms and companies connected with various groups mentioned in the Monopolies Commission Report will require considerable time and labour. If information is required in respect of any specific group the same can be obtained and furnished.

(c) The specific allegations in the three cases at (a) above are being investigated under the supervision of the D. I. (Inv.). The investigations are in progress.

**Facilities for Passengers at Kanpur Airport**

\*890. **SHRI S. M. BANERJEE:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the airport at Kanpur needs complete renovation ;

(b) whether the present airport can hardly

accommodate the passengers ;

(c) whether minimum facilities do not exist for passengers there ; and

(d) if so, the steps proposed to be taken by Government to improve the facilities ?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI):** (a) and (b). The existing terminal building built by Indian Airlines in 1964 at the Kanpur (Chakeri) aerodrome belonging to the Ministry of Defence is inadequate for present day requirements.

(c) Fans, lights and chairs and a toilet have been provided.

(d) Provision has been made in the current Five Year Plan of the Civil Aviation Department for construction of a new passenger lounge for 200 persons at the aerodrome.

**Response for Group Gratuity-Cum-Life Insurance Scheme**

\*891. **SHRI S. R. DAMANI:** Will the Minister of FINANCE be pleased to state :

(a) the response that group gratuity-cum-life insurance scheme has evoked so far and how it differs from the traditional scheme ;

(b) the areas already covered or proposed to be covered by it ; and

(c) the steps being taken to popularise this scheme in all establishments employing organised manpower ?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):** (a) to (c). The Group Gratuity-cum-Life Assurance Scheme was introduced by the L. I. C. in the year 1962 and as on 31st March, 1971, Group Gratuity-cum-Life Assurance Scheme has been introduced in 179 institutions. The Group Gratuity-cum-Life Assurance Scheme is a scheme of insurance designed for the purpose of funding retirement gratuity and provision of insurance protection to the employees in the event of premature death. While the normal gratuity benefit payable on death is related to the actual service put in by the employee upto the date of death, L. I. C.'s Group Gratuity-